

[Shri B. S. Murthy]

copy of the Drugs and Cosmetics (Amendment) Rules, 1969, published in Notification No. S. O. 594 in Gazette of India dated the 15th February, 1969, under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940. [Placed in Library See No. LT-260/69]

Notifications under Customs Act with an explanatory memorandum

SHRI JAGANNATH PAHADIA : On behalf of Shri P. C. Sethi, I beg to lay on the Table a copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

- (i) G. S. R. 403 (English version) and G. S. R. 404 (Hindi version) published in Gazette of India dated the 22nd February, 1969, together with an explanatory memorandum.
- (ii) G. S. R. 443 (English version) and G. S. R. 444 (Hindi version) published in Gazette of India dated the 19th February, 1969, together with an explanatory memorandum. [Placed in Library. See No. LT-259/69]

Review on the working of Indian Oil Corporation Ltd and Annual Report of the Indian Oil Corporation Ltd.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1967-68.
- (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General there on. [Placed in Library See No. LT-261/69]

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1968-69

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1968-69.

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DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1968-69

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1968-69.

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12.20 hrs.

STATEMENT RE. REPORTED SEIZURE OF COUNTERFEIT TWO RUPEE NOTES

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : Sir, the attention of the Government has been drawn to a report appearing in certain newspapers of 7th March, 1969, regarding seizure of counterfeit two rupee currency notes with a face value of over Rs. 1 Crore on 6th March, 1969, at Pugalur near Coimbatore. A full report has been called for from the State Government in this connection. According to the information obtained over the telephone by the C. B. I., from the Superintendent of Police, Economic Offences Wing, Madras, the Tamil Nadu State Police made a seizure of counterfeit two rupee currency notes in Pugalpur (near Coimbatore) and arrested six persons in this connection on the morning of 6-3-1969. According to this information, the value of the notes thus seized is rupees five Lakhs, twenty-five thousand and two hundred and eighty only. It appears that at the time of seizure the numbers had not been printed on the notes. It has also been reported that the forgeries are such as can be easily detected.

The State Police have registered a case under Section 489 (A), (B) and (C) of Indian